

ITEM NO.18

COURT NO.4

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).6950-6953/2024

(Arising out of impugned final judgment and order dated 07-03-2024 in CWP-(PIL) No. 29/2024 07-03-2024 in CWP-(PIL) No. 30/2024 07-03-2024 in CWP-(PIL) No. 36/2024 07-03-2024 in CWP-(PIL) No. 42/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

STATE OF HARYANA & ANR.

Petitioner(s)

VERSUS

UDAY PRATAP SINGH & ORS.

Respondent(s)

IA No. 69901/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 69903/2024 - EXEMPTION FROM FILING O.T.

IA No. 150415/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 93491/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No.15407-15410/2024 (IV-B)

(IA No.152875/2024-INTERVENTION APPLICATION and IA No.150798/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 12-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Akshay Amritanshu, AOR
Mr. Madhav Sinhal, Adv.
Mr. Samyak Jain, Adv.
Ms. Himanshi Shakya, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Madhav Sinhal, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Fateh Singh, Adv.

For Respondent(s) Mr. Gurminder Singh AG (Punjab).
Mr. Siddhant Sharma, AOR

Mr. Uday Pratap Singh, Adv.
Mr. Divyesh Pratap Singh, AOR
Mr. Amit Sangwan, Adv.
Mr. Angrej Singh, Adv.
Mr. Gurbhej Aulakh, Adv.

Mr. Aadil Singh Boparai, Adv.
Mr. Sumer Singh Boparai, Adv.
Ms. Srishti Khanna, Adv.
Mr. Abhishek Dubey, Adv.
Mr. Amarjeet Singh, AOR

Mr. Pardeep Kumar Rapria, Adv.
Mr. Paras Nath Singh, AOR
Mr. Rizwan Ahmad, Adv.
Mr. Shakeel Ahmad, Adv.
Mr. Pankaj Sheoran, Adv.

Mr. Tushar Manohar Khairnar, AOR
Mr. Vasu Ranjan Shandilya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to the previous orders, the State of Haryana as well as the State of Punjab have suggested a few names for the purpose of constitution of a Committee indicated in our order dated 02.08.2024. We appreciate the initiative taken by both the States in proposing such persons who are totally non-political and who have rendered commendable service to the society in their respective fields. We propose to pass a brief order on the next date of hearing constituting the appropriate Committee along with the issues to be determined by it.

2. Meanwhile, we direct the Director General of Police of both the States of Punjab and Haryana along with the Senior Superintendents of Police of Patiala and Ambala and the Deputy Commissioners of both the Districts to hold a meeting within one week and lay down the modalities for opening of the highway initially for the purpose of essential services, ambulance, to help senior citizens, women, young students and daily commuters of the

nearby areas. If both the sides are able to resolve the norms, they need not await an order from this Court and let such a resolution be implemented immediately.

3. Post these matters for hearing on 22.08.2024.

4. Interim directions to continue, meanwhile subject to para 2 above.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR